



2026:AHC:10743

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43593 of 2025

Rajbahadur Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satish Kumar Yadav, Sunny Prakash
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The petitioner has preferred the present present writ petition inter-alia with the prayer to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil-Phulpur, District-Prayagraj to decide the Case No.14190 of 2024, computerized case no. T202402030214190 (Rajbahadur Singh vs. Kehri Singh and others) under Section 133/134 of U.P. Revenue Code, 2006 pending before the respondent no. 2 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the respondent no. 2 namely Sub Divisional Magistrate, Tehsil-Phulpur, District-Prayagraj to decide the aforesaid case filed by the petitioner, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 16, 2026

Swati